

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 145/MP/2021

Subject : Petition under section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes with the respondent with regard to the tariff payable under the power purchase agreement dated 27.11.2013.

Petitioner : KSK Mahanadi Power Limited.

Respondents : TANGEDCO.

Date of Hearing : **15.12.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KSKMPL
Ms. Swapna Seshadri, Advocate, KSKMPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter. In the meanwhile, the parties were directed to complete their pleadings if any, in the matter, by 10.1.2023.

2. The Petition shall be listed for hearing on **17.1.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

